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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(CAA) No.715/KB/2017

Present:1. Hon'ble Member (J) Shri Jinan K.R  
2. Hon'ble Member (J) Shri M.B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> June 2018, 10:30 A.M

Name of the Company		Dhoot Infrastructure Projects Ltd & Anr.	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	A. K. Upadhyay Adv	Petitioner	 13/6/18
2-	TIAINLA Dy Director	o/o RD (ER)	 13/6/18

**ORDER**

Ld. Counsel for the petitioner and the Ld. Dy. Director from the Office of the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government is present.

Ld. Counsel appearing for the petitioner brought to our notice a typographical error regarding the return of notice in the order passed on 18/04/2018. Thereby the date of return of notice is corrected and to be read as 06/07/2018.

The above rectification of order is made in terms of power conferred upon the Tribunal under Rule 154 of the NCLT Rules, 2016.

Accordingly, the order dated 18/04/2018 in the matter stands rectified as above and this order shall form integral part of the order dated 18/04/2018.

Urgent photo copy of this order, if applied for, be supplied to the parties subject to compliance of all requisite formalities.



(M.B. Gosavi)  
Member (J)



(Jinan K.R.)  
Member(J)